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## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI.

Regn. No. OA 1191/1993

Date of decision: 1.6.1993

Shri L.A. Amarnatha

... Applicant

Versus

Union of India & Another

...Respondents

For the Applicant

...Shri A. Kalia, Counsel

CORAM:

THE HON'BLE MR. JUSTICE S.K. DHAON, VICE CHAIRMAN THE HON'BLE MR. S.R. ADIGE, MEMBER (A)

1. To be referred to the Reporters or not?

JUDGMENT (ORAL)
(of the Bench delivered by Hon'ble Mr. Justice S.K. Dhaon, Vice Chairman)

The petitioner is desirous of appearing in the Civil Services Examination, 1993. The upper age limit for appearing in the said examination is 28 years. Apparently, he (the petitioner) has crossed the age limit. The only prayer made in this application is that the particular rule as regards the age limit, should be struck down.

2. We have before us the notice issued by the Union Public Service Commission for the Civil Services Examination, 1992 (Annexure-A2). We find that there is a note which shows: "it may be noted that the upper age limit of 33 years is applicable only to the Civil Services Examination to be held in 1992. From 1993 onwards, the upper age limit would be 28 years".

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- 3. The petitioner has sufficient notice in the year 1992 that he was getting the last chance to appear in the Civil Services Examination and in the year 1993 he would be over age. He took his chance in 1992 but unfortunately remained unsuccessful.
- We find no illegality in the upper age limit being fixed as 28 years for the 1993 Examination. Nothing has been argued before us that the authority concerned has acted in violation of rules in fixing the upper age limit as 28 years.
- 5. There is no force in this application and it is accordingly dismissed.

(S.R. ADIGE) MEMBER (A) 01.06.1993

(S.K. DHAON) VICE CHAIRMAN 01.06.1993

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